

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF HEAVY INDUSTRY

LOK SABHA
UNSTARRED QUESTION NO.2557
TO BE ANSWERED ON 02.08.2016

Testing Centres for Vehicles

2557. SHRI RABINDRA KUMAR JENA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the total number of road accident related deaths occurred in the country due to lack of safety standards in vehicles during the last three years;
- (b) the total number of state of the art testing centres and crash test centres established in the country, State-wise;
- (c) the number of proposals pending before the Government to establish such centres in every State;
- (d) whether the Government has introduced safety standards for new vehicles and if so, the details thereof; and
- (e) the method in which the Government monitors the compliance of safety standards by all the Heavy and Light Vehicle manufacturers and the outcome thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO)

(a): The Ministry of Road Transport and Highways does not maintain road accident data related deaths occurring in the country due to lack of safety standards in vehicles. However, data of Road Accidents, Person killed and injured from 1970 to 2015 is enclosed (**Annexure 1**)

(b): Under rule 126 of the Central Motor Vehicle Rules (CMVR) 1989, there are seven (07) testing agencies for Type Approval and Certification of Vehicles for compliance to Central Motor Vehicle Act, 1988 and Central Motor Vehicle Rules, 1989. These are –

- 1) Automotive Research Association of India (ARAI), Pune, Maharashtra
- 2) Vehicle Research & Development Establishment (VRDE), Ahmednagar, Maharashtra
- 3) Central Farm Machinery Training and Testing Institute, Budni, Madhya Pradesh
- 4) Indian Institute of Petroleum (IIP), Dehradun, Uttarakhand
- 5) Central Institute of Road Transport (CIRT), Pune, Maharashtra
- 6) International Centre for Automotive Technology (ICAT), Manesar, Haryana
- 7) Northern Region Farm Machinery Training and Testing Institute, Hissar

(c): At present, no such proposal for establishing state of the art testing centres and crash test centres in every state.

(d): The Government has introduced several safety standards for new vehicles vide notification no. S.O. 1139 (E) dated 28.04.2015 and S.O. 2412 (E) dated 03.09.2015. **(Annexure 2)**

(e): The Government has formulated various safety standards which are contained in the Automotive Industry Standards (AIS) under the Central Motors Vehicles Rules, 1989 [CMVR]. There is provision under rule 126 of Central Motor Vehicle Rules, 1989 that every manufacturers of motor vehicles other than trailers and semi-trailers requires to submit the prototype of the vehicle to be manufactured by him for test by any of the agencies specified therein for granting a certificate to the compliance of provisions of Central Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989.

Rule 126A of CMVR, 1989 further mandates the test agencies, referred to in Rule 126, to also conduct test on vehicles drawn from the production line of the manufacturer to verify whether these vehicles conform to the provisions of Rules under Section 110 of the Motor Vehicle Act, 1988.

Enforcement of provisions of CMV Act and CMV Rules come under the purview of the State Governments / Union Territories.

Road Accidents, Persons Killed and Injured: 1970-2015

Annexure - I

Year	Total Number of Road Accidents (in numbers)	Total Number of Persons Killed (in numbers)	Total Number of Persons Injured (in numbers)	Population of India (in thousands)	Total Number of Registered Motor Vehicles (in thousands)	Road Length (in kms)	Number of Accidents per Lakh Population	Number of Accidents per Ten Thousand Vehicles	Number of Accidents per Ten Thousand Kms of Roads	Number of Persons Killed Per Lakh Population	Number of Persons Killed Per Ten Thousand Vehicles	Number of Persons Killed per Ten Thousand Kms of Roads	Number of Persons Injured per Lakh Population	Number of Persons Injured Per Ten Thousand Vehicles	Number of Persons Injured Per Ten Thousand Kms of Roads
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1970	1,14,100	14,500	70,100	5,39,000	1,401	11,88,728	21.2	814.4	959.8	2.7	103.5	122.0	13.0	500.4	589.7
1980	1,53,200	24,000	1,09,100	6,73,000	4,521	14,91,873	22.8	338.9	1,026.9	3.6	53.1	160.9	16.2	241.3	731.3
1990	2,82,600	54,100	2,44,100	8,35,000	19,152	19,83,867	33.8	147.6	1,424.5	6.5	28.2	272.7	29.2	127.5	1,230.4
2000	3,91,449	78,911	3,99,265	10,14,825	48,857	33,25,765	38.6	80.1	1,177.0	7.8	16.2	237.3	39.3	81.7	1,200.5
2001	4,05,637	80,888	4,05,216	10,28,610	54,991	33,73,520	39.4	73.8	1,202.4	7.9	14.7	239.8	39.4	73.7	1,201.2
2002	4,07,497	84,674	4,08,711	10,45,547	58,924	34,26,603	39.0	69.2	1,189.2	8.1	14.4	247.1	39.1	69.4	1,192.8
2003	4,06,726	85,998	4,35,122	10,62,388	67,007	35,28,654	38.3	60.7	1,152.6	8.1	12.8	243.7	41.0	64.9	1,233.1
2004	4,29,910	92,618	4,64,521	10,79,117	72,718	36,21,507	39.8	59.1	1,187.1	8.6	12.7	255.7	43.0	63.9	1,282.7
2005	4,39,255	94,968	4,65,282	10,95,722	81,502	38,09,156	40.1	53.9	1,153.2	8.7	11.7	249.3	42.5	57.1	1,221.5
2006	4,60,920	1,05,749	4,96,481	11,12,186	89,618	38,80,651	41.4	51.4	1,187.7	9.5	11.8	272.5	44.6	55.4	1,279.4
2007	4,79,216	1,14,444	5,13,340	11,28,521	96,707	40,16,401	42.5	49.6	1,193.1	10.1	11.8	284.9	45.5	53.1	1,278.1
2008	4,84,704	1,19,860	5,23,193	11,44,734	1,05,353	41,09,592	42.3	46.0	1,179.4	10.5	11.4	291.7	45.7	49.7	1,273.1
2009	4,86,384	1,25,660	5,15,458	11,60,813	1,14,951	44,71,510	41.9	42.3	1,087.7	10.8	10.9	281.0	44.4	44.8	1,152.8
2010	4,99,628	1,34,513	5,27,512	11,76,742	1,27,746	45,82,439	42.5	39.1	1,090.3	11.4	10.5	293.5	44.8	41.3	1,151.2
2011	4,97,686	1,42,485	5,11,394	12,08,116	1,41,866	46,76,838	41.1	35.1	1,064.2	11.8	10.0	304.7	42.3	36.0	1,093.5
2012	4,90,383	1,38,258	5,09,667	12,08,116	1,59,491	48,65,394	40.6	30.7	1,007.9	11.4	8.7	284.2	42.2	32.0	1,047.5
2013	4,86,476	1,37,572	4,94,893	12,23,581	1,81,508	52,31,922	39.8	26.8	929.8	11.2	7.6	262.9	40.4	27.3	945.9
2014	4,89,400	1,39,671	4,93,474	12,38,887	*	*	39.5	*	*	11.3	*	*	39.8	*	*
2015	5,01,423	1,46,133	5,00,279	12,54,019	*	*	40.0	*	*	11.7	*	*	39.9	*	*

Sources: 1. Accidents - State Police Authorities

2. Population: Registrar General of India

3. Road Length - Basic Road Statistics (M/o Road Transport & Highways)

4. Vehicles - Road Transport Year Book (M/o Road Transport & Highways)

5. Data for Road Length and Registered Motor Vehicles is for the financial year

6. Data for Road Accident is for the calendar year

* Figures for road length and registered motor vehicles for the years 2014 and 2015 are not available

Note: Road length is inclusive of all roads constructed under Pradhan Mantri Gram Sadak Yojana and the erstwhile Jawahar Rozgar Yojana.


भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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सं. 884]

नई दिल्ली, बुधस्पातिवार, अप्रैल 30, 2015/वैशाख 10, 1937

No. 884]

NEW DELHI, THURSDAY, APRIL 30, 2015 /VAISAKHA 10, 1937

सड़क परिवहन और राजमार्ग मंत्रालय

अधिसूचना

नई दिल्ली, 28 अप्रैल, 2015

का.आ. 1139(अ).—केंद्रीय सरकार, केन्द्रीय मोटर यान नियम, 1989 के नियम 124 के उपनियम (1) के साथ पठित मोटर यान अधिनियम, 1988 (1988 का 59) की धारा 109 की उपधारा (3) और धारा 110 की उपधारा (1) के खंड (ट) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) तारीख 13 दिसंबर, 2004 में प्रकाशित भारत सरकार के तत्कालीन पोट परिवहन, सड़क परिवहन और राजमार्ग मंत्रालय (सड़क परिवहन और राजमार्ग विभाग) की अधिसूचना सं. का.आ. 1365(अ) तारीख 13 दिसंबर, 2004 में निम्नलिखित और संशोधन करती है, अर्थात् :-

(2) मूल अधिसूचना की सारणी में, क्रम सं. 5 और 6 और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात् :-

क्रम सं.	पुर्जे/संघटक/समंजन	मानक	प्रारंभ/वैधता की तारीख
(1)	(2)	(3)	(4)
"5.	(क) स्टेयरिंग संघात अपेक्षाएं	इसमें विनिर्दिष्ट यानों के लिए, समय-समय पर यथासंशोधित एआईएस-11939 : 1996	13 दिसंबर, 2004 और 5(ख) के कार्यान्वयन की तारीखों तक विधिमान्य

1928 GI/2015

(1)

	(ख) आमने-सामने की टक्कर में किसी यान की स्टेयरिंग क्रियाविधि के व्यवहार की अपेक्षाएं	इसमें विनिर्दिष्ट यानों के लिए, समय-समय पर यथासंशोधित एआईएस-096/2008	नए माडल - 1 अक्टूबर, 2017। सभी माडल 1 अक्टूबर, 2019।
	(ग) किसी मोड पर सम्मुख टक्कर की घटना में अधिभोक्ताओं की सुरक्षा	इसमें विनिर्दिष्ट यानों के लिए, समय-समय पर यथासंशोधित एआईएस-098/2008	नए माडल - 1 अक्टूबर, 2017। सभी माडल 1 अक्टूबर, 2019।
6.	(क) सभी यात्री कारों के लिए साइड डोर संघात	समय-समय पर यथासंशोधित एआईएस-12009 : 1995	13 दिसंबर, 2004 और 6(ख) के कार्यान्वयन की तारीखों तक विधिमान्य
	(ख) किसी पार्श्विक टक्कर की घटना में अधिभोक्ताओं की सुरक्षा के संबंध में यान का अनुमोदन	इसमें विनिर्दिष्ट यानों के लिए, समय-समय पर यथासंशोधित एआईएस-099/2008	नए माडल - 1 अक्टूबर, 2017। सभी माडल 1 अक्टूबर, 2018।
	(ग) किसी मोटरयान के साथ किसी टक्कर की दशा में पैदल यात्रियों और अन्य असुरक्षित सड़क उपयोक्ताओं के संरक्षण के संबंध में यानों का अनुमोदन	इसमें विनिर्दिष्ट यानों के लिए, समय-समय पर यथासंशोधित एआईएस-100/2010	नए माडल - 1 अक्टूबर, 2017। सभी माडल 1 अक्टूबर, 2018।

[फा.सं. आरटी-11028/02/2015-एमवीएल]

संजय बंदोपाध्याय, संयुक्त सचिव

टिप्पण :- मूल नियम भारत के राजपत्र, भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1365(अ) तारीख 13 दिसंबर, 2004 द्वारा प्रकाशित किए गए थे और अंतिम संशोधन सं. का.आ. 1013(अ) तारीख 15 अप्रैल, 2015 द्वारा किया गया था।

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

NOTIFICATION

New Delhi, the 28th April, 2015

S.O. 1139(E).- In exercise of the power conferred by sub-section (3) of section 109 and clause (k) of sub-section (1) of section 110 of the Motor Vehicles Act, 1988 (59 of 1988), read with sub-rule (1) of rule 124 of the Central Motor Vehicles Rules, 1989, the Central Government hereby makes the following further amendments in the notification of the Government of India in the erstwhile Ministry of Shipping, Road Transport and Highways, (Department of Road Transport and Highways), number S.O. 1365(E) dated the 13th December, 2004 Published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-Section (ii), dated the 13th December 2004, namely:-

(2) In the principle notification, in the Table for Sr. No. 5 and Sr. No. 6 and the entries thereto, the following entries shall be substituted, namely:-

-: 5 :-

Sl. No.	Parts/Components/Assemblies	Standards	Date of commencement/validity
(1)	(2)	(3)	(4)
5.	(a) The steering impact requirement	IS 11939: 1996, as amended from time to time, for the vehicles specified therein.	13 th December, 2004 and valid up to dates of implementation of 5(b).
	(b) Requirements for behavior of steering mechanism of a vehicle in a Head-on Collision	AIS-096/2008, as amended from time to time, for the vehicles specified therein.	New Models - 1 st October, 2017. All Models - 1 st October, 2019.
	(c) Protection of occupants in the event of an Offset Frontal Collision	AIS-098/2008, as amended from time to time, for the vehicles specified therein.	New Models - 1 st October, 2017. All Models - 1 st October, 2019.
6.	(a) Side door impact for all passenger cars	IS 12009: 1995, as amended from time to time.	13 th December, 2004 and valid up to dates of implementation of 6(b).
	(b) Approval of vehicles with regard to the Protection of Occupants in the event of a Lateral Collision	AIS-099/2008, as amended from time to time, for the vehicles specified therein.	New Models - 1 st October, 2017. All Models - 1 st October, 2018.
	(c) Approval of Vehicles with regard to the Protection of Pedestrian and other Vulnerable Road Users in the event of a Collision with a Motor Vehicle	AIS-100/2010, as amended from time to time, for the vehicles specified therein.	New Models - 1 st October, 2017. All Models - 1 st October, 2018."

[No. RT-11028/02/2015-MVL]

SANJAY BANDOPADHYAYA, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii) vide notification number S.O. 1365 (E) dated the 13th December, 2004 and lastly amended vide notification number S.O. 1013 (E) dated the 15th April, 2014.

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भारत का राजपत्र

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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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NEW DELHI, FRIDAY, SEPTEMBER 4, 2015/BHADRA 13, 1937

सड़क परिवहन और राजमार्ग मंत्रालय

अधिसूचना

नई दिल्ली, 3 सितम्बर, 2015

का.आ. 2412(अ).—केंद्रीय सरकार, केन्द्रीय मोटर यान नियम, 1989 के नियम 124 के उपनियम (1) के साथ पठित मोटर यान अधिनियम, 1988 (1988 का 59) की धारा 109 की उपधारा (3) और धारा 110 की उपधारा (1) के खंड (ट) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) तारीख 13 दिसंबर, 2004 में प्रकाशित भारत सरकार के तत्कालीन पोट परिवहन, सड़क परिवहन और राजमार्ग मंत्रालय (सड़क परिवहन और राजमार्ग विभाग) की अधिसूचना सं. का.आ. 1365(अ) तारीख 13 दिसंबर, 2004 में निम्नलिखित और संशोधन करती है, अर्थात् :-

(2) मूल अधिसूचना की सारणी में, क्रम सं. 6 के,--

(i) मद सं. (ख) में, स्तंभ 4 में, "1 अक्टूबर, 2018" अंकों और शब्दों के स्थान पर "1 अक्टूबर, 2019" अंक और शब्द रखे जाएंगे;

(ii) मद सं. (ग) में, स्तंभ 4 की प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात् :-

"नए माडल 1 अक्टूबर, 2018। सभी माडल 1 अक्टूबर, 2020।"

[सं. आरटी-11028/02/2015-एमवीएल]

नीरज वर्मा, संयुक्त सचिव

टिप्पण :—मूल नियम भारत के राजपत्र, भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1365(अ) तारीख 13 दिसंबर, 2004 द्वारा प्रकाशित किए गए थे और अंतिम संशोधन सं. का.आ. 1139(अ) तारीख 28 अप्रैल, 2015 द्वारा किया गया था।

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

NOTIFICATION

New Delhi, the 3rd September, 2015

S.O. 2412(E).—In exercise of the powers conferred by sub-section (3) of section 109 and clause (k) of sub-section (1) of section 110 of the Motor Vehicles Act, 1988 (59 of 1988), read with sub-rule (1) of rule 124 of the Central Motor Vehicles Rules, 1989, the Central Government hereby makes the following further amendments in the notification of the Government of India in the erstwhile Ministry of Shipping, Road Transport and Highways (Department of Road Transport and Highways), number S.O. 1365(E) dated the 13th December, 2004 published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii), dated the 13th December 2004, namely:-

(2) In the principal notification, in the Table, against Sl. No.6,-

- (i) in item (b), in column (4), for the figures, letters and word "1st October, 2018", the figures, letters and word "1st October, 2019" shall be substituted;
- (ii) in item (c), for the entries in column (4), the following entries shall be substituted, namely:- "New Models - 1st October, 2018. All Models - 1st October, 2020."

[No. RT-11028/02/2015-MVL]

NIRAJ VERMA, Jt. Secy.

Note : The principal notification was published in the Gazette of India. Extraordinary, Part-II, section 3, sub-section (ii) vide notification number S.O. 1365(E) dated the 13th December, 2004 and lastly amended vide notification number S.O. 1139(E) dated the 28th April 2015.

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